

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 106/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: JMS Mining Pvt Ltd vs Jaiprakash Associates Ltd

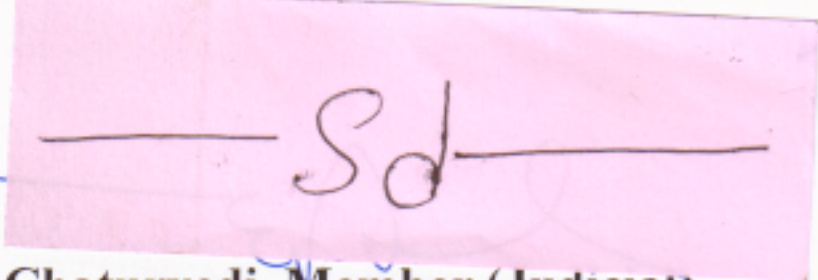
SECTION OF THE COMPANIES ACT: 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Samrat Sengupta	Adv.	Petitioner	Aut. Sengupta
2.0.	R.P. Aggarwal	Adv.	Resp.	R.P. Aggarwal

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Sh. Samrat Sen Gupta, Advocate for the Petitioner/Operational Creditor. It is informed that the operational creditor duly rectified its defects/submitted reply to the objection of the respondent. Hence, the issue of regularization of the delay caused in rectifying the defect can be decided after hearing the counsel for both parties alongwith hearing on main I & B petition.

Hence, the matter be listed on 16th November, 2017.



H.P. Chaturvedi, Member (Judicial)

Dated:25.10.2017

Typed by:
Kavya Prakash
(Stenographer)